



SECURITIES AND EXCHANGE BOARD OF INDIA

NOTICE INVITING EXPRESSION OF INTEREST FOR SALE

of Properties in 192 Districts *

by
Justice (Retd.) R.M. Lodha Committee
(In the matter of PACL Ltd. and other connected matters)

This notice is hereby given by the Justice (Retd.) R.M. Lodha Committee (in the matter of PACL Ltd (PACL) and other connected matters), a Committee constituted by Securities and Exchange Board of India (SEBI), in compliance with the order dated February 02, 2016 of Hon'ble Supreme Court of India r/w the Order dated April 05, 2016 and July 25, 2016 passed by the Hon'ble Supreme Court of India.

Expression of Interest (EOI) is invited for sale of properties or rights/ interest therein, documents of which have been received by the Committee from authorities, in compliance with the aforesaid orders of the Hon'ble Supreme Court of India. As per the SEBI Order dated August 22, 2014, PACL had mobilised about Rs. 49000 crores from investors and the committee is mandated with the task of selling the properties and for making refund to investors. The available details of the properties under sale have been uploaded on the website www.auctionpacl.com for submission of Expression of Interest (EOI).

The properties shall be sold with all encumbrances, if any. The sale shall be by e-auction to be conducted by agencies engaged by the Committee. As the sale will be on 'As Is Where Is' basis, the bidders should make independent enquiries regarding the location, encumbrances, title etc. before submitting EOI/Bids. The Committee shall not in any manner be responsible for any third party encumbrances/claims/rights/dues etc., if any.

➤ **Submitting Expression of Interest (EOI)** : Any person interested in purchasing any of the properties put up on the website, shall have to submit EOI within 21 days from the date of this notice. The EOI in any of the properties can be submitted by visiting the link www.auctionpacl.com, ticking the boxes provided against the property. A non-interest bearing refundable deposit of Rs. 5000/- per property document/saleable unit, will be required to be made by the person submitting EOI by following the instructions contained in the website. The payment will be made on-line on the website. A person can express interest in any number of properties.

➤ **Process of Auction** : After receipt of EOI, the auction shall be conducted within two months or such reasonable time as may be determined by the Committee. The intending bidders shall be required to register at the specified website. User ID and Password shall be provided to the intending Bidders for participating in the e-auction. The registered bidders shall be required to pay 10% of the Reserve Price as Interest free Earnest Money Deposit (EMD) for participating in the e-auction. For the purpose of auction, Reserve Price will be fixed considering the market rate or circle rate or both. Any information related to auction, modification, details pertaining to Reserve Price of the properties, details of agencies and other details of the auction including EMD, tender document etc will be notified/displayed/disclosed from time to time on the above mentioned website.

➤ **Refund** : The deposit of Rs. 5000/- per property / saleable unit made at the time of submitting EOI shall be refundable and non-interest bearing.

➤ **Certificate of Sale** : A Certificate of Sale shall be issued by the Competent Authority to the successful bidder provided all the conditions of sale are fulfilled.

The Committee has the absolute right to accept or reject any EOI with or without assigning any reasons there for. The Committee has absolute right to postpone or cancel the process of Sale with or without assigning any reasons there for.

The sale shall be governed by the orders/ directions of the Hon'ble Supreme Court of India in Civil Appeal No. 13394/2015 titled PACL Ltd. Vs Securities and Exchange Board of India & other connected matters, read with order dated April 5, 2016 in CWP (C) No 500 of 2015 and all applicable provisions of law with the Committee exercising all rights.

PACL Ltd., its subsidiaries, associate companies and their past or present directors, employees and agents are not eligible to participate in the process of auction.

➤ **Disclaimer** : Documents uploaded on the website are received by the Committee from the authorities and may include original and/ or photocopies. The Committee will in no manner be responsible/ liable for the authenticity and legality of the same.

***Properties details (States/Union Territories: Districts)** : **Andhra Pradesh**: Anantapur, Guntur, Kadapa, Krishna, Nellore, Nizamabad, Prakasam; **Assam**: Guwahati, **Bihar**: Patna, Purnia; **Chhattisgarh**: Bastar, Bilaspur, Mahasamund, Raigarh, Raipur, Rajnandgaon; **Delhi**; **Goa**: North Goa, South Goa; **Chandigarh**; **Gujrat**: Ahmedabad, Banaskantha, Dahod, Kutch, Mehsana, Rajkot, Surat, Surendranagar, Vadodara; **Haryana**: Ambala, Bhiwani, Fatehabad, Gurgaon, Jind, Karnal, Kurukshetra, Mahendergarh, Mewat, Panchkula, Panipat, Rewari, Rohtak, Sirsa, Sonapat; **Himachal Pradesh**: Solan; **Jharkhand**: East Singhbhum; **Karnataka**: Bengaluru Rural, Bengaluru Urban, Chamrajnagar, Chikkaballapur, Dakshina Kannada, Kolar, Mysuru; **Kerala**: Alappuzha, Ernakulam; **Madhya Pradesh**: Agar Malwa, Anuppur, Ashok Nagar, Balaghat, Betul, Bind, Bhopal, Chhatarpur, Chhindwara, Damoh, Datia, Dindori, Guna, Gwalior, Indore, Katni, Mandla, Morena, Panna, Rajgarh, Sagar, Satna, Sehore, Seoni, Shahdol, Shajapur, Sheopur, Shivpur, Tikamgarh, Ujjain, Umaria, Vidisha; **Maharashtra**: Kolhapur, Mumbai City, Mumbai Suburban, Nagpur, Nashik, Palghar, Pune, Raigad, Ratnagiri, Sangli, Satara, Sindhudurg, Solapur, Thane; **Odisha**: Balangir, Boudh, Cuttack, Ganjam, Kendrapara, Khordha, Mayurbhanj, Nayagarh, Subarnapur; **Punjab**: Amritsar, Barnala, Bhatinda, Fatehgarh Sahib, Firozpur, Gurdaspur, Hoshiarpur, Jalandhar, Kapurthala, Ludhiana, Mansa, Moga, Muktsar, Pathankot, Patiala, Rupnagar, S A S Nagar, Sangrur, Shahid Bhagat Singh Nagar; **Rajasthan**: Ajmer, Alwar, Baran, Barmer, Bhiwara, Bikaner, Churu, Dausa, Dholpur, Hanuman Garh, Jaipur, Jaisalmer, Jalore, Jhalawar, Jodhpur, Kota, Pali, Sawai Madhopur, Sikar, Sirohi; **Tamil Nadu**: Chennai, Dindigul, Kanchipuram, Madurai, Namakkal, Pudukkottai, Ramanatha Puram, Salem, Sivaganga, Thoothukudi, Tiruchirappalli, Tirunelveli, Viluppuram, Virudhunagar; **Telangana**: Adilabad, Hyderabad, Medak, Nizamabad; **Uttar Pradesh**: Agra, Aligarh, Allahabad, Farukhabad, Fatehpur, Firozabad, Gautam Budh Nagar, Ghaziabad, Gorakhpur, Kanpur, Lucknow, Mathura, Mirzapur, Moradabad, Muzaffar Nagar, Saharanpur, Varanasi; **Uttarakhand**: Dehradun, Tehri Garhwal, Udham Singh Nagar; **West Bengal**: 24 Pargana (South), Howrah, Kolkata.

Place: New Delhi

Date: 27.08.2016

Nodal Officer cum Secretary